

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (S) No. 5827 of 2019

Raghunath Yadav.Petitioner

-Versus-

The State of Jharkhand & Ors.Respondents

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : Mr. Amit Kumar Sinha, Advocate.

For the Respondents : Mr. Rohit, A.C. to A.A.G. I.

06/ 25.03.2021

Heard the parties.

It is specific case of the petitioner that respondent-authorities without adhering to the procedure of law have arbitrarily reduced the pay scale and passed the order for recovery from the pensionary benefits which is not tenable in the eyes of law.

Mr. Amit Kumar Sinha, learned Counsel for the petitioner places heavy reliance on the judgment of Hon'ble Apex Court in case of ***“State of Punjab & Ors. vrs. Rafiq Masih (White Washer) & Ors, reported in (2014) 4 SCC 334.***

Learned Counsel for the respondents prays for adjournment for getting himself ready to argue this case.

Prayer is allowed.

Put up this case after after ***“Holi”*** holidays.

[Dr. S.N.Pathak, J.]